

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30AM ON 25.07.2019

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : IBA/223/2019
NAME OF THE PETITIONER(S) : SRI VENKATESWARA STEEL
NAME OF THE RESPONDENT(S) : JEPPIAAR FURNACE AND STEELS PVT LTD
UNDER SECTION : SEC 9 RULE 6 OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1). P.H. ARVINDH PANDIAN
for Senior Counsel
SANDEEP KUMAR.
JERIN ASHER.

Counsel for
Respondent



2). N.A.S. RICHARD

Counsel for
Petitioner



ORDER

Both the sides are present and filed a '**memo of compromise**' signed by both the sides and their Counsels. Para '4' of the memo of compromise provides the details with regard to the payment of the outstanding debt. The memo of compromise shall form part of this order.

In the light of the '**memo of compromise**' filed, the Petition stands **disposed of**. However, liberty is granted to the Operational Creditor to restore / revive the Petition in the event of default, if any, committed by the Corporate Debtor in making the payment, as agreed.

ghk


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)